

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 481 of 1993.

DATE OF DECISION 22.3.93

K. Sreedhara Warrier Applicant (s)

Mr. P. Sivan Pillai Advocate for the Applicant (s)

Versus

The Railway Board through the Chairman, New Delhi and others Respondent (s)

Mr. Thomas Mathew Nellimootil Advocate for the Respondent (s)

## CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

## JUDGEMENT

(Hon'ble Mr. S. P. Mukerji, Vice Chairman)

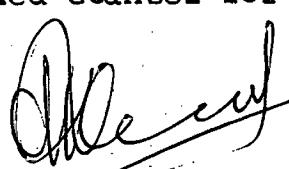
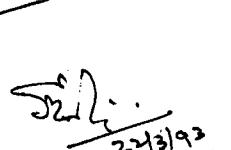
We have heard the learned counsel for both the parties on this application in which the applicant an ex-Project Casual Labourer has sought temporary status, ~~and~~ absorption and re-engagement on the basis of the direction of the Hon'ble Supreme Court in Inder Pal Yadav's case with all consequential benefits.

2. When the application came up for admission today the learned counsel for the applicant stated that the applicant will be satisfied if the Second Respondent is directed to dispose of the applicant's representation dated 4.5.92 at Annexure A4 within a reasonable period.

The learned counsel for the respondents has no objection to the disposal of this application on the above lines.

3. In the circumstances we admit this application and dispose of the same with the direction to the Second respondent to consider and dispose of the applicant's representation dated 4.5.92 at Annexure.A.4 within a period of six weeks from the date of communication of a copy of this order. In case the original of the representation is not readily available, Respondent No.2 is directed to dispose of copy thereof at Annexure-A.4 on the above lines and communicate the decision to the applicant within that period.

4. A copy of this order shall be delivered to the learned counsel for the respondents on priority basis.

  
(A.V. Maridasan)  
Judicial Member  
22/3/93  
(S.P. Mukerji)  
Vice Chairman

22.03.93

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